

In the Central Administrative Tribunal
Calcutta Bench

MA 67 of 1999
MA 68 of 1999
(OA 840 of 1997)

Present : Hon'ble Mr. D. Purkayastha, Judicial Member

Amitava Chakraborty

- VS -

Eastern Railway

For the Applicant : Mr. A.C. Dhargupta, Advocate

For the Respondents: Mr. P.K. Arora, Advocate

Heard on : 23-2-1999

Date of Judgement : 23-2-1999

ORDER

1. Advocate Mr. Dhargupta on behalf of the applicant submits that Mr. B.K.P. Karan is unable to attend the Court to-day. So, he has been given instruction to seek adjournment in this case. Advocate Mr. Arora on behalf of the respondents submits that the case cannot be heard in absence of Mr. Karan since Mr. Dhargupta did not submit Vokalatnama in support of the applicant.

2. I find that the case has been filed by the applicant for restoration of the order of dismissal passed by this Tribunal on 2.1.98 stating grounds therein. From the grounds it is found that applicant was ill and Advocate of the applicant could not appear in the Court due to disruption of train service. He also filed another application for condonation of delay in filing application for restoration (Bearing No.67 of 99). I have gone through both the application bearing No. MA 67/99 and MA.68/99. I find that there is sufficient cause for restoration of the application on the grounds stated therein. Therefore, the condonation of delay as prayed for is allowed and order of dismissal has

Contd...